with a staten ent showing the reasons for the delay in laying it on the Table of the Houst

[Placed ir Library. See No. LT-1940/69 for i) and (ii).]

Paierslaid

(c) A copy < f the Hindi Version of the Ministry (f Health, Family Planning and Urba i Development (Department of Heal 1*1* and Urban Development) Notifical ion G. S.' R. No. 1533, dated the 8th July, 1968, under subsection (2) of s< ction 23 of the Prevention of Food adulteration Act, 1954, publishing tht Prevention of Food Adulteration (/.mendment) Rules, 1968, incorporating herein the two corrigenda issued thereto under Government Notifications G S. R. No. 2163, dated the 2nd December, 1968 and G. S. R. No. 1764, datid the 18th July 1969

[Placed in Libr iry See No. LT-1940/69]

#### 1. ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE > [ADRAS REFINERIES LTD. AND RELATED PAPERS

## 2. ANNUAL REPO IT AND ACCOUNTS (1968-69) OF THE EN JINEERS INDIA LTD., NEW DELHI AND RI LATED PAPERS

THE MINIS' 'ER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMIG& LS AND MINES AND METALS (SHR1 D. R. CHAVAN) : Sir, I beg to lay on th: Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers :--

(a) (i) Third Annual Report and Accounts of he Madras Refineries Limited for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review iy Government on the working of the Company.

(b) (i) Fourt 1 Annual Report and Accounts of th( Engineers India Limi ted, New Delhi for the year ig68-6g, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the (Company.

[Placed in Library. *See* No. LT-2151/ 69 for (a) and (.)]

## ANNUAL REPORT (1968-69) AND STATEMENT OF ASSETS A \D LIABILITIES OF THE DELHI FINANCIAL CORPORATION Nr N DELHI

SHRI P. C. SETHI : Sir, I beg to on the Table a'copy of the Second Annual 7—50 R.S./69.

Report and statement of assets and liabilities of the Delhi Financial Corporation, New Delhi, as at the close of the financial year ending the 31st March, 1969, together with a profit and loss account and the auditors' report thereon, under subsection (3) of section 38 of the State Financial Corporations Act, 1951 (in English and Hindi). [Placed in Library. *See* No. LT-2155/69]

## THE BIHAR CONTINGENCY FUND (AMENDMENT) ACT, 1969

SHRI P. C. SETHI : Sir, I also beg to lay on the Table a copy of the Bihar Contingency Fund (Amendment) Act, 1969 (President's Act No. 9 of 1969). under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers), Act, 1969 (in English and Hindi). [Placed in Library. *See* No. LT-2175/69]

# NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

SHRI P. C. SETHI : Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the, Customs Act, 1962 :---

(i) Notification G. S. R. No. 2087, dated the 30th August, 1969 (in Hindi),, together with an Explanatory Memo~ randum thereon.

(ii) Notification G. S. R. No. 2219V dated the 13th September, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

(iii) Notification G. S. R. No. 2658, dated the 22nd November, 1969 (both in English and Hindi).

[Placed in Library. See No. LT-2152/ 69 for (i) to (hi)]

#### NOTIFICATION UNDER THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI P. C. SETHI : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Pevenue and Insurance) Notification G. J I. No. 2635, dated the 6th September,  $i9<^{(n)}$  (in Hindi), under section 38 of the Cc iral Excises and Salt Act, 1944. [Placed in Library. *See* No. LT-2154/69]

#### THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) 40TH AMENDMENT RULES, 1969

SHRI P. C SETHI : Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and.